

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH
OA NO.103/2007
Wednesday this the 14th day of February, 2007

CORAM:HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN

P.Ranganathan
Thoppil House,
Eramathoor P.O.
Mannar – 689 632. ... Applicant

By Advocate Mr.Vishnu Chempazhanthiyil
for Mr.Suman Chakravarthy

V/s.

1. The Controller Defence Accounts,
R.K.Puram, West Block,
New Delhi-66.
2. Union of India represented by its
Secretary, Ministry of Defence,]
New Delhi. ... Respondents

The application having been heard on 14.2.2007 the Tribunal delivered the following on the same day:

Hon'ble Mrs.Sathi Nair, Vice Chairman

(ORDER)

The applicant retired from the Defence Accounts department on Voluntary basis on 30/11/1997, under Rule 49 of CCS (Pension) Rules. In 2002, certain additional benefits have been given to the Voluntary Retirees under the Special Voluntary Retirement Scheme and the applicant is praying for extension of the additional benefits to him. His case has been rejected by the Head of the Department on which he has further submitted a representation to the second respondent vide Annexure A6 dated 28/6/2004.

The counsel for applicant submits that he will be satisfied if the 2nd respondent is directed to dispose of the representation expeditiously. Accordingly, the second respondent is directed to dispose of the representation (Annexure A6) by a speaking order to be conveyed to the applicant expeditiously. No costs.

Sathi Nair
SATHI NAIR
VICE CHAIRMAN

abp